

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 102**

**New IA/1948/ND/2024 in IB/907/ND/2020**

**IN THE MATTER OF:**

Melange Systems Private Limited	...	Applicant
Versus		
Palmohan Electronics Private Limited	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 25.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Ms. Aditi Sharma, RP  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/1948/ND/2024**

This is an application filed application under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 on behalf of the Resolution Professional of Smartering Infratech Pvt. Ltd. seeking exclusion and extension of CIRP period of the Corporate Debtor. Ms. Aditi Sharma, Learned Counsel for the Resolution Professional is present and made submissions. We have heard the submissions made by Learned Counsel for the Resolution Professional. Order stands reserved.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**